

# LOK SABHA DEBATES

## LOK SABHA

Saturday, March 15, 1980/Phalguna  
25, 1901 (Saka).

The Lok Sabha met at Eleven of the  
clock

[Mr. Speaker in the Chair]

### PAPERS LAID ON THE TABLE

DELHI SALES TAX (SECOND AMENDMENT)  
RULES, CENTRAL EXCISE (THIRD AMEND-  
MENT) RULES, NOTIFICATIONS UNDER WEALTH  
TAX ACT, INCOME TAX ACT, CUSTOMS ACT,  
AND CENTRAL EXCISE RULES.

THE MINISTER OF FINANCE  
(SHRI R. VENKATARAMAN) : On  
behalf of Shri Jagannath Pabadia,

I beg to lay on the Table :

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 4(50)/76 Fm. (G) in Delhi Gazette dated the 22nd February, 1980 under section 72 of the Delhi Sales Tax Act, 1975.

[Placed in Library See No. LT-489/80]

- (2) A copy of the Central Excise (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G. S. R. 77 (E) in Gazette of India dated the 6th March, 1980, under section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library See No. LT-490/80]

- (3) A copy of the Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1979, published in Notification No. GSR 572 (E) in Gazette of India dated the 5th October, 1979 under sub-section (1) of section 4 of the Central Boards of Revenue Act, 1963.

[Placed in Library. See No. LT-491/80]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 46 of the Wealth Tax Act, 1957:—

- (i) The Wealth Tax (Amendment) Rules, 1980 published in Notification No. S. O. 41 in Gazette of India dated the 19th January, 1980.

- (ii) The Wealth Tax (Second Amendment) Rules, 1980 published in Notification No. S. O. 75 (E) in Gazette of India dated the 28th January, 1980.

[Placed in Library. See No. LT-492/80]

- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) The Income Tax (Sixth Amendment) Rules, 1979 published in Notification No. S. O. 608 (E) in Gazette of India dated the 29th October, 1979.

- (ii) The Income Tax (Amendment) Rules, 1980 published in Notification No. S.O. 40(E) in Gazette of India dated the 19th January, 1980.

[Placed in Library. See No. LT-493/80]

- (6) A copy each of the following Notifications (Hindi and English versions) Under section 159 of the Customs Act, 1962.—

- (i) GSR 35(E) published in Gazette of India dated the 15th February, 1980 together with an explanatory memorandum regarding revision of exchange rates of Pound Sterling into Indian currency or vice-versa.

- (ii) GSR 64 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding increase in the countervailing duty of Customs in imports of PVC.

(iii) GSR 71 (E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding revision of exchange rates of Swiss Francs into Indian currency or *vice-versa*.

(iv) GSR 72 (E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding exemption to aluminium foil interlined with issue paper for use in tea chest linings from whole of basic and additional duties of Customs.

[Placed in Library, See No. LT-494/80]

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 29 (E) published in Gazette of India dated the 1st February, 1980 together with an explanatory memorandum regarding amendment to Notification No. 89/79-CE dated the 1st March, 1979.

(ii) GSR 61 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding increase in the rate of excise duty on non-naphtha based PVC.

(iii) GSR 62 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on polystyrene.

(iv) GSR 63 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on nylon moulding powder and 4 other plastic resins.

(v) GSR 78 (E) published in Gazette of India dated the 7th March, 1980 together with an explanatory memorandum regarding extension of exemption of Central Excise Duty on Nylon Yarn.

[Placed in Library. See No. LT-495/80]

## BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH):** With Your permission Sir, I rise to announce that Government Business in this House during the week commencing 17th March, 1980, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order paper.
- (2) General discussion on the Budgets for 1980-81 voting of Demands for grants on Account for 1980-81 and discussion and voting on the Supplementary Demands for Grants for 1979-80 for the States of Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh.
- (3) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78.
- (4) Consideration and passing of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980.
- (5) Further discussion on the 28th Annual Report of the Union Public Service Commission.

**SHRI G.M. BANATWALLA (Ponnani):** Mr. Speaker, Sir, the Commissioner for Linguistic Minorities is required to submit Annual Reports. These Annual Reports are laid on the Table of the House from time to time. The Thirteenth Report of the Commissioner for Linguistic Minorities for 1970-71 was laid on the Table of the House on 22nd August, 1973.

The Fourteenth Report for 1971-72 was laid on the Table of the House on 10th May, 1974. The Fifteenth Report for the year 1972-73 was laid on the Table of the House on 15th June, 1977. The Sixteenth Report for 1973-74 was laid on the Table of the House on 15th June, 1977. We do not know about other Reports. But now it is very clear and it is very shocking that the Annual Reports of the Commissioner for Linguistic Minorities for the year 1970-71 and for all the subsequent years have not been discussed by this House. It is a shocking state of affairs that for a period of nearly nine to ten years these Reports of the Commissioner for Linguistic Minorities have not been discussed. We talk a lot about the minorities but, then, it is a matter of great regret that we do not find sufficient time to discuss these Reports required under the Constitution. I therefore urge on the Government to see to it that early